

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 365 of 1996

Thursday this the 6th day of June, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.B. Padmakumari,
Section Supervisor,
Office of the Sub Divisional Engineer,
Phones, Kayamkulam residing at
Ambakkattu House, Karuvatta PO. Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Telecom District Manager,
Alapuzha.
2. The Sub Divisional Officer,
Telegraphs, Kayamkulam.
3. The Sub Divisional Engineer,
Telephones, Haripad. Respondents

(By Advocate Mr. T.R.Ramachandran Nair)

The application having been heard on 6.6.1996, the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that she is
entitled to have her request for transfer considered
on merits. She approached this Tribunal twice earlier
for an identical relief. We observed:

"it is not for this Tribunal to examine
the vacancy position, determine priority
and order transfers"

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Applicant approaches us again. She states that there are vacancies but she has not been given a posting. In the absence of a legal right we do not propose to intervene. Applicant is seen to have made a request in this behalf (A9) before first respondent. First respondent will inform her the position in writing.

2. With the aforesaid direction, we dispose of the application. No costs.

Dated the 6th day of June, 1996.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure-A9: True copy of the representation dated 27.9.1995 submitted by applicant to the 1st respondent.

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